

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 448 OF 2010

Tuesday, this the 13th day of July, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

P.Sum
PGT(Chemistry)
KV No.1, Naval Base
Kochi – 682 003
Residing at Kanicheril House
Friends Nagar, Konthuruthy, Thevara
Ernakulam, Kochi – 682 002 ... **Applicant**

(By Advocate M/s Dandapani Associates)

versus

1. The Commissioner
Kendriya Vidyalaya Sangathan Headquarters
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi – 110 602
2. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
IIT Campus, Chennai – 600 036
3. The Education Officer
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi – 110 602
4. The Principal
K.V.No.1, Naval Base
Kattari Bagh P.O
Kochi – 682 003
5. Smt.Joan Santhi
PGT (Chemistry)
Kendriya Vidyalaya
Thane (AFS) – 400 601 ... **Respondents**

(By Advocate Mr.Thomas Mathew Nellimoottil (R1-4))

The application having been heard on 13.07.2010, the Tribunal
on the same day delivered the following:



ORDER

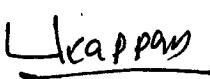
HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The OA has been filed by the applicant challenging the transfer order. OA has been admitted and notice issued to the respondents. While admitting this OA, this Tribunal issued an interim order stating that the operation of transfer order made against the applicant shall be kept in abeyance for a period of six weeks. In pursuance to the notice received from this Tribunal, a reply has already been filed on behalf of the respondents in which it is stated that the relieving order was sent in absentia to the applicant because of the vacation of the Institution. However, the relieving order has been cancelled. Today, a memo has been filed by the counsel for applicant stating that the transfer order of the applicant has been cancelled and allowed her to continue in the Kendriya Vidyalaya No.1, Naval Base, Cochin with immediate effect.

2. We have considered the arguments of the counsel for applicant and also the stand taken in the reply statement. Hence we feel that the OA can be disposed of by recording the cancellation of the transfer order as evidenced from the order No.11046/PGT(Chem)/2010/KVSHQ(Estt-II) dated 05/06-07-2010. We feel that the continuation of the OA is not necessary, as the grievance of the applicant has already been met by the respondents. Hence OA stands disposed of recording the above submissions. There shall be no order as to costs.

Dated, the 13th July, 2010.


K.NOORJEHAN
 ADMINISTRATIVE MEMBER
 vs


JUSTICE K.THANKAPPAN
 JUDICIAL MEMBER